

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "B", CHANDIGARH

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री सतबीर सिंह गोदारा, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI, SATBEER SINGH GODARA, JM

आयकर अपील सं./ ITA NO. 14/Chd/2020
निर्धारण वर्ष / Assessment Year : 2015-16

Punjab Acids-Chem Private Limited SCO 288, FF-Sector-32-D Chandigarh-160031	बनाम	The ACIT, Circle4(1) 5 th Floor Aaykar Bhawan, Sector-17 Chandigarh
स्थायी लेखा सं./PAN NO: AADCP0900A		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Yogesh Monga, C.A
राजस्व की ओर से/ Revenue by : Smt. Geetinder Maan, Addl. CIT
सुनवाई की तारीख/Date of Hearing : 04/11/2020
उद्घोषणा की तारीख/Date of Pronouncement : 04/11/2020

आदेश/Order

PER SATBEER SINGH GODARA, JUDICIAL MEMBER

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-2, Chandigarh dt. 21/11/2019.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of this appeal stating therein as under:

Subject: Withdrawal of case of M/s Punjab Acids-Chem Private Limited, Chandigarh Appeal No. 14/CHANDI/2020 for the A.Y. 2015-16 fixed for hearing on 04/11/2020.

Hon'ble Sir,

With reference to the above appeal, fixed for hearing before the Hon'ble Bench on 04.11.2020, it is hereby requested that the appellant company had filed an application in respect of the said appeal under Vivad Se Vishwas Scheme and its application has also been accepted by the Principal Commissioner of Income Tax, Chandigarh -2 by issuing Form-3(Copy Attached).

So, you are hereby requested to kindly consider my application for withdrawal of the said appeal and oblige.

Thanking you

Yours faithfully,

Sd/-

(C.A. Yogesh Monga)

Counsel of the Assessee

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 409185660210720, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.
4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.
5. In view of the above the appeal of the assessee is dismissed as withdrawn.
6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 04/11/2020)

Sd/-

एन.के.सैनी,
(N.K. SAINI)

उपाध्यक्ष / VICE PRESIDENT

AG

Date: 04/11/2020

Sd/-

सतबीर सिंह गोदारा
(SATBEER SINGH GODARA)

न्यायिक सदस्य/ Judicial Member

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File